

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

24.01.2013

OA No. 50/2013

Mr. P.N. Jatti, Counsel for applicant.

This OA is preferred by the applicant with limited purpose that his appeal preferred against the order passed by the Disciplinary Authority is pending consideration since long. He seeks direction to decide the same expeditiously.

Having considered the submissions made by the learned counsel for the applicant, we deemed it proper to direct the respondents to decide the appeal filed by the applicant expeditiously in accordance with the provisions of law but in any case not beyond the period of three months from the date of receipt of a copy of this order.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K.S. Rathore*  
(Justice K.S. Rathore)  
Member (J)

*ahq*